

1/05.07.96

Counsel for the Applicant : Shri Bakshi S.R.P.Sinha.

Shri S.Kumar.

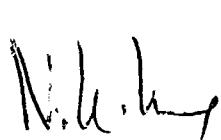
Heard Shri Bakshi S.R.P.Sinha, learned counsel for the applicant. The agitation in this O.A. is regarding issuance of Hall permit to the applicant permitting him to appear at the Jr. Telecom Officers Recruitment Examination for 1993 & 1994 scheduled to be held on the 13th & 14th of July, 1996. The applicant claims that he has handed over his application personally at the office of respondents much in advance of the closing date for such purposes, and in spite of his several reminders to the authorities he has not been issued a Hall permit for the examination nor he has been given any reason for not granting him the same. The applicant has prayed for an interim order so that the respondents can issue him Hall Permit provisionally to appear at the Jr. Telecom Officers Recruitment Examination for 1993 & 94 which is going to be held on 13 & 14th July, 1996.

2. An interim relief seems to be warranted in this matter in view of the fact that the examinations are to be held very shortly. The respondents are hereby directed to allow the applicant to appear at the Jr. Telecom Officers Recruitment Examination for 1993 & 94 subject to fulfilment of eligibility criteria which they have prescribed for the post.

3. This order may be handed-over 'Dusti' on the respondents by the learned counsel for the applicant.

4. Also issue notice to the respondents for admission returnable within six weeks from now.

5. List this case on 19.08.1996.

  
(N.K.Verma)  
Member (A)

Received one copy  
Rajesh Kumar  
05/07/96  
applicant  
Notice issued  
by Regd with A/D  
SKJ on 8/7/96  
Notice could not be issued due  
deficit stamp want to  
RS. 2 + Per envelope  
17/7/96

OA - 315/96

2./ 19.8.96. Shri Sunil Kumar, the learned counsel for the applicant.

The learned counsel for the applicant states that the respondents have conferred upon him the eligibility for appearing at the JTO examination which was the subject matter for agitation in the OA. The letter from the respondents permitting him to appear at the examination is taken on record. In view thereof, nothing survives in this OA. The learned counsel for the applicant prays for withdrawal of the OA. The case is accordingly dismissed as withdrawn.

/CBS/

N.K. Verma  
(N.K. Verma)  
Member (A)